

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH

CIRCUIT COURT SITTING AT INDORE

ORIGINAL APPLICATION NO. 862 OF 2006

Indore, this the 20th day of December, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Mr. A.K. Gaur, Judicial Member

Smt. Kamlabai, W/o. Munnalal,
Daughter of Late Shri Kanhaiyalal,
Fireman, Sabarmati (Guj),
Now Resident of House No. 10,
Begampura, Sanwer Road, Ujjain (MP),

Smt. Devibai, W/o. Baboolal Wadia,
Daughter Late Shri Kanhaiyalal,
Fireman, Sabarmati (Guj),
Now : Resident of Sector No. 3,
Plot No. : 700, Near Petrol Pump,
PO : Pithampur (Indore) MP.

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Applicants

(By Advocate – Shri A.N. Bhatt)

V e r s u s

The Union of India & Ors.
Represented by :

1. The General Manager,
Western Railway, HQ Office,
Churchgate, Mumbai – 20.
2. The Divisional Rail Manager,
Western Railway, DRM Office,
Kothi Compound, Rajkot
(Guj.).

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Respondents

**(By Advocate – Smt. S.H. Mehta on behalf of Shri Y.I.
Mehta)**

O R D E R (Oral)

By Dr. G.C. Srivastava, Vice Chairman –

This Original Application has been filed against the
recovery of an amount of Rs. 22,453/- out of DCRG payment



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made to the applicants after the death of their father. The applicants have represented to the respondents against the said recovery vide representation dated 17.7.2006 (Annexure A-2). They have also preferred other claims related to retiral benefits. The learned counsel for the applicants has stated that no reply has been received from the respondents to this representation.

2. We are of the view that ends of justice would be met by directing the respondents to decide the said representation of the applicants and settle their claims within a specified period as per rules. Accordingly, we direct the respondents to consider and decide the aforementioned representation of the applicants as also the submissions made in this Original Application and take a decision on the claims and make the ~~claims~~ ^{payments on} which are admissible as per rules within a period of three months from today. Whatever claims are not admissible, in respect of that detailed and speaking order may also be issued within this period. Be it noted that we have not expressed any opinion on the merits of the case. Smt. S.H. Mehta on behalf of Shri Y.I. Mehta, Sr. Advocate appeared on behalf of the respondents and was heard.

3. In view of the above, the Original Application is disposed of.

A.K. Gaur
(A.K. Gaur)
Judicial Member

G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman

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पृष्ठांकन सं. ओ/न्या.....जबलपुर, दि.....

परिचयित जाये धिया:-

- (1) सचिव, उच्च न्यायालय न्याय सहायक, जबलपुर
- (2) न्यायालय सहायक/डी.डी. के कार्यालय
- (3) प्रत्यक्षी सहायक/डी.डी. के कार्यालय
- (4) अध्यक्ष, न्यायालय, जबलपुर

सूचना एवं आवश्यक कर्तव्य निवेदन
उप रजिस्ट्रार

A.N. Bhatt Adv
Ratlam
Y.T. Mehta
Adv. Indore

Issued on 28/12/06

28/12/06